The Mizoram (Pension for Members of the Defunct Mizo District Council and Defunct Pawi-Lakher Regional Council) (Third Amendment) Act, 2005

Act 8 of 2005

Keyword(s):
Pension, Defunct Council, Member of Council

Bill No. 6 of 2005  
Act No. 8 of 2005  
Passed on 23.03.2005

An Act

to further amend the Mizoram (Pension for members of the Defunct Mizo District Council and of the Pawi-Lakher Regional Council) Act 1994 (hereinafter referred to as the Principal Act.)

It is hereby enacted by the Mizoram Legislative Assembly in the fifty-fifth year of Republic of India as follows:-

1. (1) This Act may be called the Mizoram (Pension for members of the Defunct Mizo district Council and of the Defunct Pawi-Lakher Regional Council (Third Amendment) Act, 2005.

   (2) It shall come into force from the date of publication in the Mizoram Gazette.

2. The existing sub-section (3) of Section 3 of the Principal Act shall be substituted by the following:

   "(3) where any member entitled to pension under section 3(1) is also entitled to any other pension in his capacity as a retired member of the Legislative Assembly of Mizoram or of the Parliament or otherwise, such person shall be entitled to receive the pension under Section 3(1) in addition to such other pension".

3. In section 3A of the Principal Act, proviso to clause (c) of sub section 2 shall be deleted.